

O.A. 1382/93

8.5.2000

Hon'ble Mr. S.K.I. Naqvi, JM

Hon'ble Mr. S. Biswas, AM

For applicant no representation. For respondents

Sri G.P. Agrawal.

This O.A. was filed in person by applicant,

Sri Surendra Nath Sirothia, in the year 1993. As per order dated 3.9.93, The applicant was directed to satisfy the Tribunal on the point of limitation but the applicant did not appear thereafter. The pleadings show that cause of action accrued in the year 1986 and the O.A. has been filed on in September 1993 and therefore grossly barred by limitation of time ~~has~~ provided under section 21 of the Central Administrative Tribunal's Act and <sup>as result</sup> the petition <sup>is</sup> results to be dismissed on this ground alone. Dismissed accordingly.

There shall be no order as to costs.

AM

JM

/n.s./